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**తెలంగాణ రాజపత్రము**  
**THE TELANGANA GAZETTE**  
**PART IV-B EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

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No. 3] HYDERABAD, SATURDAY, JUNE 17, 2017.

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**TELANGANA ACTS, ORDINANCES AND  
REGULATIONS Etc.**

The following is the authoritative text in English language of the Ordinance promulgated by the Governor on the 17th June, 2017 being published under article 348 (3) of the Constitution of India for general information:-

**TELANGANA ORDINANCE No. 3 OF 2017.**

Promulgated by the Governor in the Sixty-eighth Year of the Republic of India.

**AN ORDINANCE FURTHER TO AMEND THE  
TELANGANA PREVENTION OF DANGEROUS  
ACTIVITIES OF BOOTLEGGERS, DACOITS,  
DRUG-OFFENDERS, GOONDAS, IMMORAL  
TRAFFIC OFFENDERS AND LAND-GRABBERS  
ACT, 1986**

WHEREAS, the Legislature of the State is not now in session and the Governor of Telangana is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor hereby promulgates the following Ordinance:-

Short title,  
and  
commen-  
cement.

1. This Ordinance may be called the Telangana Prevention of Dangerous Activities of Bootleggers, Dacoits, Drug-Offenders, Goondas, Immoral Traffic Offenders and Land-Grabbers (Amendment) Ordinance, 2017.

2. In the Telangana Prevention of Dangerous Activities of Bootleggers, Dacoits, Drug-Offenders, Goondas, Immoral Traffic Offenders and Land-Grabbers Act, 1986,-

Amend-  
ment of  
long title.

(1) For the long title of the Act, the following long title shall be substituted, namely;-

“The Telangana Prevention of Dangerous Activities of Bootleggers, Dacoits, Drug-Offenders, Goondas, Immoral Traffic Offenders, Land-Grabbers, Spurious Seed Offenders, Insecticide Offenders, Fertiliser Offenders, Food Adulteration Offenders, Fake Document Offenders, Scheduled Commodities Offenders, Forest Offenders, Gaming Offenders, Sexual Offenders, Explosive Substances offenders, Arms Offenders, Cyber Crime Offenders and White Collar or Financial Offenders Act, 1986.”

Amend-  
ment of  
Section 1.

(2) For sub-section (1) of section 1, for the short title, the following shall be substituted, namely :-

“ This Act may be called as “The Telangana Prevention of Dangerous Activities of Bootleggers, Dacoits, Drug-Offenders, Goondas, Immoral Traffic Offenders, Land-Grabbers, Spurious Seed Offenders, Insecticide Offenders, Fertiliser Offenders, Food Adulteration

Offenders, Fake Document Offenders, Scheduled Commodities Offenders, Forest Offenders, Gaming Offenders, Sexual Offenders, Explosive Substances offenders, Arms Offenders, Cyber Crime Offenders and White Collar or Financial Offenders Act, 1986.”

(3) In sub-section (a) of section 2, after the word “land-grabber”, the words “a Spurious Seed Offender, an Insecticide Offender, a Fertiliser Offender, a Food Adulteration Offender, a Fake Document Offender, a Scheduled Commodities Offender, a Forest Offender, a Gaming Offender, a Sexual Offender, an Explosive Substances offender, an Arms Offender, a Cyber Crime Offender or a White Collar or Financial Offender” shall be inserted.

Amend-  
ment of  
Section 2.

(4) In section 2, in the definitions, after clause (k), the following shall be added, namely;-

“(l) “Spurious Seed Offender” means any person who is punishable under the Seeds Act, 1966 and/or under Section 420 of the Indian Penal Code, 1860.

(m) “Insecticide Offender” means any person who is punishable under the Insecticide Act, 1968 and/or punishable under Section 420 of the Indian Penal Code, 1860.

(n) “Fertiliser Offender” means any person who has violated the provisions of Fertiliser (Control) Order, 1985 and/or Essential Commodities Act, 1955 and/or punishable under Section 420 of the Indian Penal Code, 1860.

(o) “Food Adulteration Offender” means any person who is punishable under the Food Safety and Standard Act, 2006 and/or under Sections 272 & 273 of the Indian Penal Code, 1860.

(p) “Fake Document Offender” means any person who is punishable under Chapter-XVIII of the Indian Penal Code, 1860.

(q) "Scheduled Commodities Offender" means any person who has violated the provisions/conditions of Telangana Scheduled Commodities Dealers (Licensing, Storage & Regulation) Order, 2016 and/or punishable under Essential Commodities Act, 1955 and/or Sections 406, 407, 408, 409, 417, 418, 419 or 420 of the Indian Penal Code, 1860.

(r) "Forest-Offender" means a person, who is punishable under the Telangana Forest Act, 1967.

(s) "Gaming Offender" means a person who is punishable under the Telangana Gaming Act, 1974.

(t) "Explosive Substance offender" means a person who is punishable under the Explosive Substances Act, 1908.

(u) "Arms Offender" means a person who is punishable under the Arms Act, 1959.

(v) "Sexual Offender" means a person who is punishable under Sections 354, 354-A, 354-B, 354-C, 354-D, 376, 376-A, 376-B, 376-D, 377 or 509 of the Indian Penal Code, 1860 and/or the Protection of Child from Sexual Offences Act, 2012.

(w) "Cyber Crime Offender" means a person who is punishable under the Information Technology Act, 2000 and/or provisions of the Indian Penal Code, 1860 relating to any electronic record.

(x) "White collar offender" or "Financial Offender" means a person who is punishable under the Telangana Protection of Depositors of Financial Establishment Act, 1999 and/or under Sec 406 to 409 or 417 to 420 Indian Penal Code, 1860 and/or under Chapter XVIII of the Indian Penal Code, 1860."

(5) For sub-section (1) of section 3, the following shall be substituted, namely;- **Amendment of Section 3.**

“(1) The Government may, if satisfied with respect to any Bootleggers, Dacoits, Drug-Offenders, Goondas, Immoral Traffic Offenders, Land-Grabbers, Spurious Seed Offenders, Insecticide Offenders, Fertiliser Offenders, Food Adulteration Offenders, Fake Document Offenders, Scheduled Commodities Offenders, Forest Offenders, Gaming Offenders, Sexual Offenders, Explosive Substances offenders, Arms Offenders, Cyber Crime Offenders, White Collar or Financial Offenders that with a view to preventing them from acting in any manner prejudicial to the maintenance of public order, it is necessary so to do, make an order directing that such person be detained.”

(6) After section 5, a new section 5-A shall be added, namely;- **Insertion of Section 5-A**

“5-A: Grounds of detention severable – Where a person has been detained in pursuance of an order of detention under Section 3 which has been made on two or more grounds, such order of detention shall be deemed to have been made separately on each of such grounds and accordingly - (a) such order shall not be deemed to be invalid or inoperative merely because one or some of the grounds is or are:

- (i) Vague;
- (ii) Non-existent;
- (iii) Not relevant;
- (iv) Not connected or not proximately connected with such person; or
- (v) Invalid for any other reason whatsoever.

and it is not therefore possible to hold that the Government or Officer making such order would have been made the order of detention under Section 3 after being satisfied as provided in the Section with reference to the remaining grounds or grounds.”

Amend-  
ment of  
Section 17.

(7) For section 17, the following shall be substituted, namely;-

**“17. Detention orders against any Bootleggers, Dacoits, Drug-Offenders, Goondas, Immoral Traffic Offenders, Land-Grabbers, Spurious Seed Offenders, Insecticide Offenders, Fertilizer Offenders, Food Adulteration Offenders, Fake Document Offenders, Scheduled Commodities Offenders, Forest Offenders, Gaming Offenders, Sexual Offenders, Explosive Substances offenders, Arms Offenders, Cyber Crime Offenders, White Collar or Financial Offenders to be made under this Act and not under National Security Act, 1980:-**

Central Act  
No. 65 of  
1980.

On and after the commencement of this Act no order of detention under the National Security Act, 1980 shall be made by the Government or any of their officers under that Act in respect of any Bootleggers, Dacoits, Drug Offenders, Goondas, Immoral Traffic Offenders, Land Grabbers, Spurious Seed Offenders, Insecticide Offenders, Fertiliser Offenders, Food Adulteration Offenders, Fake Document Offenders, Scheduled Commodities Offenders, Forest Offenders, Gaming Offenders, Sexual Offenders, Explosive Substances offenders, Arms Offenders, Cyber Crime Offenders, White Collar or Financial Offenders in the

Telangana State on the ground of preventing him from acting in any manner prejudicial to the maintenance of public order, where an order of detention may be or can be made against such person, under this Act.”

**E.S.L. NARASIMHAN,**  
Governor of Telangana.

**BACHINA RAMANJANEYULU,**  
Secretary to Government (i/c),  
Legal Affairs, Legislative Affairs & Justice,  
Law Department.